CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH, BANGALORE

CONTEMPT PETITION NO.170/00063/2017 IN OA.NO.170/00041/2016

DATED THIS THE 14TH DAY OF DECEMBER, 2017

HON'BLE DR. K.B. SURESH, MEMBER(J)

HON'BLE SHRI P.K. PRADHAN, MEMBER(A)

Sri D.B. Chitta,
Age: 46 years,
S/o Sri Basawanappa,
TGT Kannada
Jawahar Navodaya Vidhyalaya (JNV),
At/PO Alirajpur,
District Alirajpur: 457 887 (MP).

...Petitioner

(By Advocate Shri P.A.Kulkarni.)

Vs.

Sri Biswajit Kumar Singh, IFS.,
 Commissioner
 Navodaya Vidyalaya Samithi,
 B 15, Institutional Area, Sector 62,
 NOIDA: 202 307
 District Gautam Budh Nagar, (U.P.)

2. Sri K.S. Guleria,
Deputy Commissioner
Navodaya Vidyalaya Samithi
A-135, 'A' DRM Road,
Alkapuri, Habibgang,
Bhopal-462024,
Madhya Pradesh.

3.Shri B.D. Ramteke, Principal, Jawahar Navodaya Vidhyalaya (JNV), At/PO Alirajpur, District Alirajpur: 457 887, Madhya Pradesh.

.... Respondents

(By Advocate Shri V.N. Holla,)

CP.63/2017/CAT/BANGALORE

ORDER (ORAL)

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HON'BLE DR K.B. SURESH, MEMBER(J)

Heard. Shri V.N. Holla, learned counsel for the respondents submits

that the order has been issued to re-fix the pay of the applicant in accordance

with the order of this Tribunal and submits that substantially the order has been

complied with.

2. Shri P.A. Kulkarni, learned counsel for the petitioner submits that it

may be so. But then the monetary benefits have not been given. Shri V.H. Holla,

submits that it is in the channel. Therefore, we will close the Contempt Petition

but with liberty. Notice discharged. Liberty be exercised within 2 months, if

payment is not made till then.

3. MA. No.531/2017 for exemption of personal appearance is allowed.

(P.K. PRADHAN) MEMBER(A) (DR. K.B. SURESH) MEMBER(J)

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Annexures referred to by the petitioner in CP.No.58/2017

Annexure -C1: Copy of the order dated 22.12.2016 passed in OA.No.170/41/2016.

Annexure -C2: Copy of the representation dated 16.1.2017.

Annexure -C3: Copy of the forwarding letter dated 19.1.2017.

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